

BENCH-II


NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.166/KB/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company		Rupashree Bhattacharjee & Anr. -Versus- Howrah Haat Developers Pvt.Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	RATANWU BANERJI, ADV	} Petitioners	 18/7/17
2.	PATITA PRASAD BISWAL, ADV		
3.	SRISRI B. ROY, ADV		

1.	VINOD KOTHARI, PCS	} R1 to R5 & R9 to R20	Nitya Poddar 18/7/17
2.	NITU PODDAR, PCS		

1.	KULDIP MALLIK, ADV.	1 for R6-7	Bhar 18/7/2017
2.	<del>XXXXXXXXXX</del>		

18.07.2017 –C.P. No. 166 / KB / 2015 –Rupashree Bhattacharjee & Another –  
Versus- Howrah Haat Developers Pvt. Ltd. & Others

ORDER

Ld. Lawyers on behalf of the petitioner as also Respondent.1 to Respondent.5 and Respondent.9 to Respondent.20 and Respondent.6 and Respondent.7 are present.

Respondent nos. 1 to 5 and 9 to 20 argued on the matter and Respondent Nos. 6 and 7 relied on the argument advanced by petitioner. Petitioner advanced their argument on law point Respondent 8 is found absent against whom matter is proceeding ex-party vide order dated 26.08.2015. Both the sides have liberty to file their written notes within 10 days.

Order is reserved.

(MANORAMA KUMARI)  
MEMBER (J)